THE VICE-CHAIRMAN (DR. R. K. PODDAR): Clauses 1. There is an amendment by the Minister.

2. Clause 1—Short title and Commencement.

SHRI BINDESHWARI DUBEY: Sir, I move:

"That at page 1, line 4, for the figure '1987' the figure '1988' be substituted."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (DR. R. K. PODDAR): The question is

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

THE VICE-CHAIRMAN (DR. R. K. PODDAR): Enacting Formula. There is an amendment by the Minister.

Enacting Formula

SHRI BINDESHWARI DUBEY: Sir, I move:

That at page 1, line 1, for the word thirty-eighth the word Thirty-ninth be substituted."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (DR. R. K. PODDAR). The question is:

That the Enacting Formula, as amended, stand part of the Bill."

The mdtion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI BINDESHWARI DUBEY; Sir, I move:

"That the Bill, as amended, be pawed"

The question was put and the motion was adopted.

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## ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT LEGISLATIVE AND OTHER BUSINESS

THE VICE-CHAIRMAN (Dr. R.K. PODDAR): I have to inform Members that the Business Advisory Committee at its meeting h:1d today, the llth August, 1988, allocated time for Government Legislative and other Business as follows:—

Time Allotted Business on on the Statutory Resolution Seeking disapproval of the Arms Ordinance, 1988 and consideration and passing of the Arms Discussion (Amendment) the Statutory Resolution seeking disapproval of the Relition of Misuse) Ordinance, 1988 and consideration Discussion gious Institutions (Prevention of Misuse) Ordinance, 1988 and consideration and passing of the Religious Institutions (Prevention of Misuse) Bill, 1988, 3. DW-vmion oiths statutory Resolutions seeking disapproval of the Nationals Security (Amendment) Ordinance, 1988 and censideration and passing of the NuionU security (Amendment) Bill 1988, as passed by Lok Sabha 3 hrs. 4. Consideration and icturn of the following Bills, as passed by Lok Sabha:— (a) The Tamil Nadu Appropriation (No. 2) Bill, 1988 (b) 5. Consideration and passing of the Delhi Rent Control (Amendment) Bill. 

The Committee also recommended that the sittings of the Rajya Sabha fixed for Thursday, the 25th and Friday, the 26th August, 1988 be cancelled. The House may sic during lunch hour and also sit late every day till the end of the current Session as and when necessary.

The House now stands adjourned till 11. A.M. on Friday, the 12th August, 1988.

The House then adjourned at forty-seven minutes past seven of the clock till eleven of the clock on Friday, the 12th August, 1988.